

ITEM NO.24

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30411/2018

(Arising out of impugned final judgment and order dated 12-09-2017 in WP No. 15542/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

AMAR CHANDRA

Respondent(s)

(IA No. 157960/2018 - CONDONATION OF DELAY IN FILING)

Date : 22-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. S.R. Singh, Sr.Adv.

Mr. Kamendra Mishra, AOR

Mr. Ajay Yadav, Adv.

Mr. Sakha Ram Singh Yadav, Sr. Adv.

Mr. Rajeev Kumar Dubey, Advocate

Mr. Ashiwan Mishra, Advocate

Ms. Vaidruti Mishra, Advocate

For Respondent(s)

Ms. Madhusmita Bora, AOR

Mr. Dipankar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Status quo granted vide order dated 16.11.2018 to continue till the next date of hearing.

As short question of law is involved, list this matter in the first week of January, 2023.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR